

ITEM NO.45
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SAURABH PARTAP SINGH LALER

Petition(s) for Special Leave to Appeal (C) No(s). 10491/2021

RAJKUMAR AGARWAL

Petitioner(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70 BM 1600COMMERCIAL AUTO SALES PRIVATE
LIMITED THR. ITS DIRECTOR SANSKAR GUPTA & ORS. Respondent(s)

Date : 18-02-2022 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rajiv Tyagi, AOR
MR. ROHIT GUPTA, Adv.
MR. RAHUL TYAGI, Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR
Mr. Devang Savla, Adv.
Mr. Ranjan Kumar Pandey, AOR
Mr. K.K. Bhat, Advocate
Mr. Divyam Garg, Adv

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Counter affidavit has already been filed on behalf of
respondent nos. 1 and 2.

Ld. Counsel for the petitioner is granted two weeks time to
take fresh steps in respect of respondent no. 3. Dasti, in addition
is permitted.

List again on 25.03.2022.

SAURABH PARTAP SINGH LALER
Registrar